

THE MYSORE HIGH COURT (EXTENSION OF  
JURISDICTION TO COORG) ACT, 1952

No. LXXII of 1952



See India Code  
Vol. III

[18th December, 1952]

An Act to extend the jurisdiction of the High Court of Mysore to the State of Coorg and to provide for matters connected therewith.

**BE** it enacted by Parliament as follows:—

**1. Short title and commencement.**—(1) This Act may be called the Mysore High Court (Extension of Jurisdiction to Coorg) Act, 1952.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

**2. Definitions.**—In this Act,—

(a) “appointed day” means the date appointed under sub-section (2) of section 1 for the coming into force of this Act;

(b) “Coorg Order” means the Madras High Court (Extension of Jurisdiction to Coorg) Order, 1948, made by the Governor General on the 28th day of February, 1948;

(c) “proceeding in relation to Coorg” means any appeal or other proceeding from, or in respect of, any judgment, decree or order of any court or tribunal within the State of Coorg.

**3. Extension of jurisdiction of Mysore High Court to, and exclusion of the jurisdiction of Madras High Court from, Coorg.**—Save as otherwise expressly provided in any other enactment, as from the appointed day,—

(a) the jurisdiction of the High Court of Mysore shall extend to the whole of the State of Coorg; and

(b) the jurisdiction of the High Court at Madras to entertain, or dispose of, any proceeding in relation to Coorg, whether such jurisdiction is exercisable by virtue of the Coorg Order or of any enactment specified in the Schedule, shall cease.

**4. Transfer of pending proceedings to Mysore High Court.**—Save as otherwise expressly provided in any other enactment, all proceedings in relation to Coorg pending in the High Court at Madras immediately before the appointed day shall by virtue of this Act stand transferred to the High Court of Mysore and shall be disposed of by it in exercise of the jurisdiction conferred on it by this Act.

**5. Effect of orders of Madras High Court.**—Any judgment, decree or order in any proceeding in relation to Coorg made before the appointed day

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1-4-1953, vide notn. no. SRO 469, dt 6-3-53, Gazette of India, 1953, Pt. II, Sec. 3, p-294.

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by the High Court at Madras shall, for all purposes have effect, not only as a judgment, decree or order of that court, but also as if it were a judgment, decree or order made by the High Court of Mysore in the exercise of the jurisdiction conferred on it by this Act.

6. **Amendment of certain enactments.**—The enactments specified in the Schedule shall be amended in the manner specified therein.

7. **Coorg Order to cease to have effect.**—As from the appointed day, the Coorg Order shall cease to have effect.

THE SCHEDULE

(See section 6)

1. The Indian Divorce Act, 1869 (IV of 1869)

In sub-clause (e) of clause (1) of section 3, for the words "the High Court at Madras" the words "the High Court of Mysore" shall be substituted.

2. The Indian Stamp Act, 1899 (II of 1899)

In clause (e) of sub-section (1) of section 57, for the words "the High Court at Madras" the words "the High Court of Mysore" shall be substituted.

3. The Indian Patents and Designs Act, 1911 (II of 1911)

In sub-clause (e) of clause (7) of section 2, for the words "the High Court at Madras" the words "the High Court of Mysore" shall be substituted.

4. The Official Trustees Act, 1913 (II of 1913)

In sub-clause (e) of clause (2) of section 2, for the words "the High Court at Madras" the words "the High Court of Mysore" shall be substituted.

5. The Administrator General's Act, 1913 (III of 1913)

In sub-clause (e) of clause (12) of section 2, for the words "the High Court at Madras" the words "the High Court of Mysore" shall be substituted.